

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 39 of 2016 in
DFR No. 2570 of 2015**

Dated: 15th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Jsons Foundry Pvt. Ltd.

...Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan &
Mr. Raghuvamsy for R.1
Mr. Samir Malik for R.2

ORDER

IA No. 39 of 2016

There is four days' delay in filing this appeal. In this application, the applicant has prayed that the delay be condoned.

We have heard learned counsel for the parties.

For the reasons stated in the application, the delay is condoned. Application is disposed of. Registry is directed to number the appeal and list it on **02.03.2016**.

(I.J. Kapoor)
Technical Member
ts/pr

(Justice Ranjana P. Desai)
Chairperson